

**GOVERNMENT OF INDIA  
MINORITY AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:4447  
ANSWERED ON:24.04.2008  
NATIONAL COMMISSION FOR MINORITIES  
Murmu Shri Rupchand

**Will the Minister of MINORITY AFFAIRS be pleased to state:**

- (a) Whether the Union Government is considering to confer constitutional status on the National Commission for Minorities (NCM);
- (b) if so, the details thereof; and
- (c) if so, the present status of the proposal?

**Answer**

MINISTER OF MINORITY AFFAIRS (SHRI. A.R. ANTULAY)

(a) to (c): Yes, Sir. The Constitution (One Hundred and Third Amendment) Bill to confer constitutional status on the National Commission for Minorities was introduced in the Lok Sabha in December, 2004. The Bill was referred to the Standing Committee on Social Justice and Empowerment for examination. The recommendations of the Standing Committee on Social Justice and Empowerment regarding the Bill have been considered but some other related issues are still under examination.